

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 03.10.2018

**Misc. Application No. 304 of 2018
And
Appeal No. 366 of 2018**

Vogue Textiles Limited
A-206, Somdatt Chambers-1,
5, Bhikaji Cama Place,
New Delhi – 110 066.Appellant

Versus

Bombay Stock Exchange Ltd.
Floor 25, Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.Respondent

Mr. Satwinder Singh, Advocate with Mr. Aaryan Sharma, Advocate i/b
Vaish Associates for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate i/b ELP for
the Respondent.

**WITH
Misc. Application No. 303 of 2018
And
Appeal No. 365 of 2018**

Anil Dutt
B-75, Swami Nagar,
New Delhi – 110 017.Appellant

Versus

Bombay Stock Exchange Ltd.
Floor 25, Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.Respondent

Mr. Satwinder Singh, Advocate with Mr. Aaryan Sharma, Advocate i/b
Vaish Associates for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate i/b ELP for
the Respondent.

**WITH
Misc. Application No. 305 of 2018
And
Appeal No. 367 of 2018**

Sunil Dutt
58-L, Model Town,
Panipat,
Haryana – 132 103.Appellant

Versus

Bombay Stock Exchange Ltd.
Floor 25, Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.Respondent

Mr. Satwinder Singh, Advocate with Mr. Aaryan Sharma, Advocate i/b
Vaish Associates for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate i/b ELP for
the Respondent.

CORAM : Dr. C. K.G. Nair, Member

Per : Dr. C.K.G. Nair, Member (Oral)

Misc. Application Nos. 304 of 2018, 303 of 2018 & 305 of 2018:-

By these Misc. Applications appellants seek condonation of 27 days
delay in filing Appeal Nos. 366 of 2018, 365 of 2018 and 367 of 2018.
For the reasons stated in these Misc. Applications, the delay is condoned.
Accordingly, Misc. Applications are disposed of with no order as to costs.

Appeal Nos. 366 of 2018, 365 of 2018 and 367 of 2018:-

1. Appeal No. 366 of 2018 has been filed by Vogue Textiles Ltd. ('the
Company' for short) challenging the order of the BSE Limited dated June
26, 2018 whereby the Company has been delisted. Appeal Nos. 365 of 2018

and 367 of 2018 are filed by the promoters of the Company against the same delisting order of BSE Limited.

2. After hearing these matters for some time, counsel for appellants, on instruction, submit that all payments due to BSE Limited and other pending compliances which led to delisting the appellant-company Vogue Textiles Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE Limited. If the appellants do comply, then BSE shall give an opportunity of personal hearing to the appellants and pass a final order in accordance with law.

3. All three appeals are disposed of on above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

03.10.2018

Prepared and compared by:msb